

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:202
ANSWERED ON:21.07.2015
Consumer Redressal
Vanaroja Smt. R.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government is considering to streamline the various bodies dealing with consumer complaints and bring them under a single institution at the Central, State and district levels instead of a number of commissions and forums;
- (b) if so, the details thereof;
- (c) whether the Government is considering to constitute a single authority in this regard; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a) & (b) : No. Madam.

(c) & (d) : In the proposed amendments to the Consumer Protection Act, 1986, a provision is being made for the establishment of a Central Consumer Protection Authority, which will play the role of an executive agency that is consumer centric and will make class action intervention when necessary to prevent unfair trade practices or consumer detriment.
